

**DIVISION BENCH**

**ITEM NO.103**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**IA NO.149/2024 IN CP (IB) NO.45/ALD/2021**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>EMPIRE TRANSPORT SERVICES LTD V/S NOIDA METRO RAIL CORPORATION LTD</b>
<b>UNDER SECTION</b>	<b>9 OF IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Gaurav Mitra with Sh. Anubhav Goel, : *For Operational Creditor*  
Ms. Preeti Goel, Ms. Priyanka Dhyani,  
& Ms. Lavanya Pathak, Advs.

Sh. Gopal Jain, Sr. Adv. assisted by : *For the Corporate Debtor*  
Sh. Kaushlendra Nath Singh & Applicant in IA No.149/2024  
& Sh. Abhishek Prasad, Advs.

**ORDER**

**IA NO.149/2024**

Ld. Counsels representing the parties are present through VC.

- 1.** This application has been filed by the Respondent/ Corporate Debtor bringing on record certain documents, which according to the Ld. Sr. Counsel, are vital and germane for the purpose of adjudication of the present controversy.
- 2.** The Ld. Counsel representing the non-applicant/ operational creditor states that he has no objection to the said documents being brought on record. He however seeks a liberty to place on record any counter documents on behalf of the Operational Creditor.
- 3.** In view of the aforesaid situation, the present IA No.149/2024 is allowed.

**-Sd-**

**-Sd-**

4. The documents filed on behalf of the Respondent/ Corporate Debtor are taken on record.
5. Let the counter documents, if any, be filed within a period of two weeks positively with an advance copy to be supplied to the opposite side.
6. Needless to say that, if any revised written submissions are required to be filed by any of the parties, the same is permitted. However, the revised written submissions would be filed on or before three days from the next date of hearing.
7. Accordingly, IA No.149/2024 stands disposed off.
8. Let the matter be adjourned for final hearing on 8<sup>th</sup> May, 2024.

***-Sd-***  
**(Ashish Verma)**  
**Member (Technical)**

***-Sd-***  
**(Praveen Gupta)**  
**Member (Judicial)**

***16<sup>th</sup> April, 2024***

*Kavya Prakash Srivastava*  
*(Stenographer)*